

[Shri Annasaheb P. Shinde]

(b) A copy of Notification No. G.S.R. 1172 (Hindi and English versions) published in Gazette of India dated the 30th September, 1972, issued under section 10 of the produce Cess Act, 1966.

(ii) A statement (Hindi and English versions) showing reasons for delay in laying the Notifications mentioned above.

[Placed in Library. See No. LT-4448/73.]

(2) A copy of the Certified Accounts (Hindi and English versions) of the National Co-operative Development Corporation, for the year 1970-71 together with the Audit Report thereon, under sub-section (4) of Section 17 of the National Co-operative Development Corporation Act, 1962.

[Placed in Library. See No. LT-4449/73.]

COUNCIL OF ARCHITECTURE RULES UNDER ARCHITECTS ACT AND ANNUAL REPORT WITH ACCTS. OF KHUDA BAKHSH ORIENTAL PUBLIC LIBRARY FOR 1971-72

THE DEPUTY MINISTER IN THE MINISTRY OF EDUCATION AND SOCIAL WELFARE AND IN THE DEPARTMENT OF CULTURE (SHRI D. P. YADAV): Sir, I beg to lay on the Table:

(1) A copy of the Council of Architecture Rules, 1973 (Hindi and English versions) published in Notification No. G.S.R. 87(E) in Gazette of India dated the 21st February, 1973, under sub-section (2) of section 44 of the Architects Act, 1972.

[Placed in Library. See No. LT-4445/73.]

(2) A copy of the Annual Report (Hindi and English versions) of the Khuda Bakhsh Oriental Public Library, Patna, for the year 1971-72 along with the Audited Accounts, under sub-section (4) of section 21 of the Khuda Bakhsh Oriental Public Library Act, 1969. [Placed in Library. See No. LT-4451/73.]

DISTURBED AREAS (SPECIAL COURTS) BILL

RECOMMENDATION TO RAJYA SABHA TO APPOINT. MEMBER TO JOINT COMMITTEE

SHRI LILADHAR KOTOKI (New-gong): I beg to move the following:—

“That this House do recommend to Rajya Sabha that Rajya Sabha do appoint a member of Rajya Sabha to the Joint Committee on the Bill to provide for the speedy trial of certain offences in certain areas and for matters connected therewith, in the vacancy caused by the resignation of Shri Bhola Paswan Shastri from the membership of the said Joint Committee and do communicate to this House the name of the member so appointed by Rajya Sabha to the Joint Committee.”

MR. SPEAKER: The question is:

“That this House do recommend to Rajya Sabha that Rajya Sabha do appoint a member of Rajya Sabha to the Joint Committee on the Bill to provide for the speedy trial of certain offences in certain areas and for matters connected therewith in the vacancy caused by the resignation of Shri Bhola Paswan Shastri from the membership of the said Joint Committee and do communicate to this House the name of the member so appointed by Rajya Sabha to the Joint Committee.”

The motion was adopted.